

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(OFFICE OF THE REGISTRAR GENERAL)

Subject: Compulsory e-Filing of the matters before both wings of the High Court.

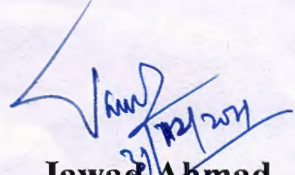
ORDER

No: 1349 of 2021/RG/CPC

Dated 31-12-2021.

Hon'ble the Chief Justice has been pleased to direct that from 1st January 2022, the filing of cases/petitions by the Government Institutions in all type of matters in both wings of the High Court shall be by e-Filing mode, which they shall do by logging in to the e-Filing portal with URL: <https://efiling.ecourts.gov.in/jk>

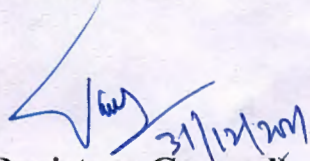
By order


Jawad Ahmad
(Registrar General)

No: 57148-59/RG/CPC Dated: 31-12-2021.

Copy to:-

1. Ld. Advocate General UT of J&K, for information and circulation amongst all the Sr.AAGs /AAGs/Government Advocates.
2. Ld. ASGI Jammu/Srinagar for information
3. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
4. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Chairperson Hon'ble I.T Committee.
5. Secretary to the Hon'ble Mr. Justice TashiRabstan, Member Hon'ble I.T Committee
6. Secretary to the Hon'ble Mr. Justice Puneet Gupta, Member Hon'ble I.T Committee
.....for information of their Lordships.
7. Registrar Judicial, High Court of J&K and Ladakh wing Jammu/Srinagar for information and necessary follow up.
8. CPC e-Courts, High Court of J&K and Ladakh at Jammu for information and uploading the same on official website of the High Court.
9. Director Finance, High Court of J&K and Ladakh at Jammu for information.
10. Office file


(Registrar General)